

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-305
IB- 340/ND/2020

IN THE MATTER OF:

M/s Deep Electrolters

Vs

Modvak Engineering India Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 25.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Gursat Singh, Adv. Biswaksen Panda

For the Respondent

: Ms. Malavika

ORDER

Ld. Counsel for petitioner has put in appearance and submitted that 22.02.2020 Corporate Debtor made a payment through RTGS and matter has been settled between the parties. In view of settlement, Operational Creditor seeks time to file withdrawal application. Let the same be filed. List the case on **04.03.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)